

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UN-STARRED QUESTION NO. 2846

TO BE ANSWERED ON FRIDAY, DECEMBER 28, 2018

PAUSHA 7, 1940 (SAKA)

Seized Assets of the Fugitive Offenders

2846. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of FINANCE be pleased to state :

- (a) whether the Government has seized assets of the fugitive offenders of the country;
- (b) if so, the details of assets that have been seized and disposed off during the last ten years;
- (c) the number of immovable properties attached by Government and liquidation therein during the last ten years, State/UT-wise;
- (d) the maintaining costs of such properties and the expenditure thereto; and
- (e) the loan amount and interest accrued upto 2018 on account of recovery under Provision of Money Laundering Act, 2002 therein?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) to (e) Applications under Fugitive Economic Offenders Act, 2018 have been filed against 7 individuals in the Competent Court by Enforcement Directorate. No assets have been seized under Fugitive Economic Offenders Act, 2018. However, attachment and seizure of properties/assets valued at Rs. 14,461.1 crore have been made under PMLA, 2002 in respect of aforesaid 07 individuals.
